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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Reserved on: 15.03.2018

Pronounced on: 03.04.2018

+ **ITA 1086/2005**

DIRECTOR OF INCOME TAX (EXEMPTION) Appellant

versus

THE DELHI PUBLIC SCHOOL SOCIETY Respondent

And connected matters:

+ **ITA 501/2008**

+ **ITA 521/2008**

+ **ITA 605/2008**

+ **W.P.(C) 5340/2008**

+ **ITA 609/2008**

+ **ITA 1432/2010**

Present : Ms.Vibhooti Malhotra, Adv. for appellant in ITA Nos.1086/2005, 501/2008, 521/2008, 5340/2008, 609/2008 & 1432/2010.

Mr.Puneet Rai, Adv. for appellant in ITA No.605/2008.

Mr.M.S.Syali, Sr.Adv. with Mr.Satyen Sethi, Mr.Arta Trana Panda, Mr.Mayank Nagi, Ms.Gargi Sethee and Mr.Mohit Jhamb, Advs. for respondent in ITA Nos.1086/2005, 501/2008, 521/2008, 605/2008, 609/2008 & 1432/2010 and for the petitioner in ITA No.5340/2008.

Mr.Anurag Ahluwalia, CGSC for UOI in ITA No.5340/2008.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE A. K. CHAWLA

S. RAVINDRA BHAT, J.

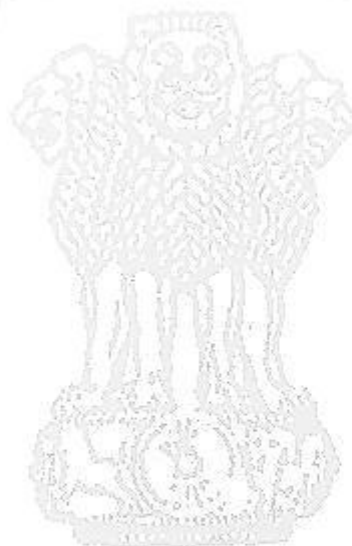


The assessee's writ petition (Writ Petition (Civil) No. 5340/2008) is allowed and all income tax appeals (ITA No. 605/2008; ITA No. 609/2008; ITA 521/2008; ITA No. 1086/2005; ITA No. 501/2008; and ITA No. 1432/2010) are dismissed. For detailed judgment, the decision in ITA No.1086/2005 dated 03.04.2018 may be referred to.

S. RAVINDRA BHAT, J

A. K. CHAWLA, J

APRIL 03, 2018



सत्यमेव जयते